

NOTICE

In furtherance of the earlier notices issued in this regard, as also taking note of the guidelines issued by the Ministry of Home Affairs, Govt. of India, as contained in Order No. 40-3/2020-DM-I(A) dated 24-03-2020, the competent authority has been pleased to direct that the functioning of the High Court shall be restricted to only urgent matters, mentioning whereof shall be made telephonically before the following officers of the Registry, in between 11:00 A.M. to 1:00 P.M.:-

1. Registrar General – (Mob.)9431017412,(Office) 0612-2504111
2. Registrar List - (Mob.) 9431821014, (Office) 0612-7158605

In respect of matter found urgent by the Hon’ble the Chief Justice, Virtual Courtroom will be created, and link with PIN will be sent to enable consideration of the matter by video conference via “Vidyo” App, Skype, or any other app. In case of any technical difficulty, the I/c. Registrar (IT)-Cum-CPC, can be contacted at Mob. No. 9431025042.

It is notified that in view of aforesaid attending circumstance, as also in view of resolution dated 28-03-2020 of the co-ordination committee of three associations of Patna High Court, the present constitution of benches for 06-04-2020 will be as follows:-

1. Hon’ble D.B.I
2. Hon’ble Mr. Justice Chakradhari Sharan Singh

By order of Hon’ble the Chief Justice

Sd/-

(Manoj Kumar Sinha)

Registrar (List)

**Patna High Court,
The 4th April, 2020**

NOTICE

It is also notified herewith that filing of applications/petitions, in respect of the matters found exceptionally urgent by the Hon’ble the Chief Justice, may be permitted through scanned/soft copies, whether or not accompanied by Affidavit and Court fees subject to and undertaking being furnished by the Ld. Counsel to the effect that the same would subsequently be provided when called upon to do so, which may be sent on Email ID “efiling.phc-bih@gov.in”, till further order/notice.

By order of Hon’ble the Chief Justice

Sd/-

(Manoj Kumar Sinha)

Registrar (List)

**Patna High Court,
The 4th April, 2020**

NOTICE

Take notice that the convicts in custody, in Criminal Revisions/Criminal Appeals, desirous of not challenging the judgement of conviction but confining the challenge only to the sentence, can get their cases listed on urgent basis by having their matters mentioned.

By order of Hon'ble the Chief Justice

**Patna High Court,
The 20th March, 2020**

**Sd/-
(Manoj Kumar Sinha)
Registrar (List)**